

Item-23

R.A. 46/2003 in
M.A. 367/2003
O.A. 820/2002

5.3.2003

Present: Shri Ravi Kant, proxy for Shri
Arun Bhardwaj, counsel for the applicant

R.A. 46/2003

The contention raised has been considered and
oral judgment had been dictated in the presence of the
counsel. Fresh hearing, therefore, cannot be permitted
in due course. RA is dismissed.

unpD
(A.P. Nagrath)
Member (A)

Ag
(V.S. Aggarwal)
Chairman